

Awareness program on Constitution Day at the Ministry on behalf of the Department of Law and Justice

Mumbai, Suresh Dhre:

In order to create awareness about the Constitution and to make all citizens familiar with the Constitution, a program was organized by the Law and Justice Department at the Council Hall in the Ministry on the occasion of Constitution Day and the completion of 75 years of the Constitution of India. Deputy Legal Advisor-Acting Deputy Secretary Vilas Khandbahale guided on the topic 'Importance of Constitution Day and Relevance of Constitutional Values in Administration'. Legal Advisor-Acting Joint Secretary Mahendra Jadhav explained the importance of the articles of the Constitution by giving relevant examples from the Constitution. Under the guidance of Deputy Legal Advisor-Acting Deputy Secretary SagarBondre, a quiz was solved by the officers and employees. Officers and employees of the Law and Justice Department were present at this program.



Students will become self-reliant through self-defense training classes-District Collector Bhagyashree Vispute

Veerangana training begins under the auspices of the District Collector's Office and Zilla Parishad



Dhule, Pankaj Peth:

Training is necessary for female students to be able to protect themselves in times of crisis. For this reason, the district administration has taken up the Veerangana training initiative. District Collector BhagyashreeVispute expressed confidence that through this initiative, female students will become self-reliant in self-defense. The three-day Veerangana training class, which started today on the grounds of the State Reserve Police Force under the initiative of District Collector BhagyashreeVispute and in the joint auspices of the District Collector's Office and the ZillaParishad, was inaugurated. On this occasion, Chief Instructor ShifujiShauryaBhardwaj , Municipal Commissioner NitinKapdnis , Superintendent of Police ShrikantDivhare , Dean of ShriBhausaheb Hire Government Medical College Dr.SayajiBhamre, Additional District Collector SubhashBorkar , Additional Chief Executive Officer of ZillaParishad Rajesh Ingle , Project Officer of Tribal Development Department PramodPatil , Additional Superintendent of Police Dr. Ajay Devre , Superintendent Engineer Anil Pawar , Executive Engineer R. R. Patil , Education Officer Manish Pawar (Secondary) , KiranKumar (Primary) , District Planning Officer Sunil Sonar were present. District Collector BhagyashreeVispute said that this initiative is being implemented through the district administration to create knowledge , self-awareness and strength among the students. All the departments have maintained good coordination for the success of this initiative. Students from all mediums of the district are participating in this training class. District Collector BhagyashreeVispute expressed her confidence that the students will benefit from the training they receive from this initiative in their future lives and will prove themselves for self-defense. Shifuji guided the students in a unique style about the measures to be taken by the students for self-protection. Students from various schools expressed their reactions that they will get training for self-protection through this initiative. Education Extension Officer RanjanaDivhare , District Disaster Management Officer JitendraSonawane moderated the program. Officers and employees of various departments and students from various schools were present in large numbers. In this training class, students are being trained in self-defense.

PUBLIC NOTICE

TAKE NOTICE that the original allottee Mr. Ekanath Sadashiv Achrekar had allotted the Core House No.D-2, admeasuring 40 sq.mts. built up area at Gorai (1) Sarvodaya CHS Ltd., Plot No.6, RSC-17, Gorai-1, Borivali (West), Mumbai - 400 091, vide its Allotment letter and also as per Indenture of Lease between Mhada & Society for their members and thereafter by an agreement dated 28.11.1996, the original allottee Mr. Ekanath Sadashiv Achrekar had sold to Mr. Mansukhlal Kanji Shah and later on under Amnesti Scheme-2023 vide Case No. COBAY/4008/203 dated 26.02.2024, said proper stamp duty and penalty was paid on the said agreement as per Bombay Stamp Act, and also got Mhada transfer in his name vide Mhada letter No.3206 dated 18.11.2025 and accordingly now my client Mr. Mansukhlal Kanji Shah is the absolute and lawful sole owner of the said core house and during the course of time my client Mr. Mansukhlal Kanji Shah had lost/misplaced the aforesaid original Allotment letter issued by the MHADA in the name of original allottee Mr. Ekanath Sadashiv Achrekar, for which a lost/misplaced online complaint had been lodged at Borivali Police Station, Mumbai City, bearing Complaint No.158426-2025 dated 28.11.2025. ANY PERSON or PERSONS having any claim or claims against or in respect of the aforesaid core house, allotment letter and/or in respect of any other related documents and/or premises or any part thereof by way of any right, title or interest, mortgage, encumbrance, lease, lien, charge or otherwise howsoever are hereby requested to make the same known in writing with documentary proof to Mr. ANUJ VINOD MORE, Advocate, Bombay High Court, having office in the name of MOR ASSOCIATES, at 85/D-4, Gorai (1) Vishram CHS Ltd., RSC-1, Gorai-1, Borivali (West), Mumbai - 400091, within a period of 14 days from the date hereof otherwise such claim or claims, if any, will be considered as waived and abandoned unconditionally and irrevocably.

At Mumbai dated this 29th day of November, 2025.

ANUJ VINOD MORE

Advocate, Bombay High Court

PUBLIC NOTICE

Notice is hereby given to the public at large that my client Smt. MANISHA BHARATKUMARSHAH, is the owner, occupier and possessor of Flat bearing No. A/401, on the 4th Floor, admeasuring about 685 sq.ft. Built up area, in BHAYIK Co-operative Housing Society Ltd., ("Registration No. TNA/ DOMHNS/TC/ 25994/Dated: 28.02/2014 bearing Plot No.13 M, Survey No.113,Hissa No.1 of Village Dombivli , situated at Shastri Nagar, Near South Indian School,Dombivli(West) 421022 AND WHEREAS originally Smt.NEELAM CHANDRAKANT SHAH and Shri. CHANDRAKANT SHAH the mother in law and father in law of my client had purchased the said Flat from M/s. RINESH ENTERPRISES by Agreement for sale dated 1st July 1994 and the confirmation deed dt.09.01.1996 regarding Agreement for sale dated 01.07.1994 registered with Sub Registrar office Kalyan-3 under document No.136/1996. AND WHEREAS after the death of Shri. CHANDRAKANT SHAH the said flat along with society share certificate had transferred to the name of Smt.NEELAM CHANDRAKANT SHAH andwhereas Smt.NEELAM CHANDRAKANT SHAH died on 22.10.2025 leaving behind her two sons namely 1. Vijay C.Shah 2. Deepak C.Shah one widow daughter in law MANISHA BHARATKUMAR SHAH and one granddaughter KHYATI BHARATKUMAR SHAH as her legal heirs and whereas all the legal heirs of Late Smt.NEELAM CHANDRAKANT SHAH have released their share , rights in favour of my client by executing Release deed dt.28.11.2025 registered with Sub Registrar office Kalyan -3 under document No19794/2025

AND WHEREAS my client Smt. MANISHA BHARATKUMAR SHAH, has decided to sale the said flat to any prospective purchaser.

Any person/s, institute if having any claim/objection regarding sale of the said Flat or have any claim on the said flat, by way of sale, mortgage, charge, gift, lease, trust, possession, inheritance, lien, maintenance, easement, attachment or otherwise howsoever is hereby required to make the same known to the undersigned at my office address given herein below, along with certified copies of documents pertaining to the claim, within 7 days from the date of publication hereof, otherwise such claims, if any will be considered as waived.

Sd/-

Adv. R. PRADHAN

C-71, Kasturi Plaza, Manpada Road, Dombivli(E) , Contact No.9870704981

PUBLIC NOTICE

NOTICE is hereby given by my client in respect of Row House No. 3(A) admeasuring 941 sq.ft. i.e. 87.45 sq.mtrs. built up in the Shree Swami Nityanand Row House standing on land bearing N.A. Survey Nos. 36,37, Hissa No. 1 & 3 and Survey No. 38, Hissa No. 4 Part, in Plot No. 3, admeasuring 122.50 Sq. mtrs. and New Gat No. 1209/3A lying being and situated at Village Navali, Tal. Palghar, Dist. Palghar. The said property developed by M/s. Shree Krupa Enterprises & they sold out the said Row House to Mr. Veerendra Surjeet Singh Dogra registered Agreement for Sale executed on dated 25/11/2003 and registered on dated 24/12/2003 vide registered under doc. no. PLR/2954/2003, Further said owner executed Power of Attorney on dated 28/09/2007 executed by and between Mr. Veerendra Surjeet Singh Dogra (The Executant) and Mr. Vijay Shankar Tendulkar (Attorney holder) (Unregistered, regarding Sign and execution rights). Further said Mr. Veerendra Surjeet Singh Dogra through his CA Mr. Vijay Shankar Tendulkar entered into registered Agreement for Sale executed and registered on dated 31/11/2007 vide registered under doc. no. PLR/25047/2007 executed by and between Mr. Veerendra Surjeet Singh Dogra through his CA Mr. Vijay Shankar Tendulkar (Vendor) and Mr. Satish Bhaskar Nirmal (Purchaser), Further Mr. Satish Bhaskar Nirmal entered into registered Agreement for Sale executed and registered on dated 11/08/2017 vide registered under doc. no. PLR/4675/2017 executed by and between Mr. Satish Bhaskar Nirmal (Vendor) and Mr. Prabhakar Avadhinarayan Mishra (Purchaser), Further Prabhakar Avadhinarayan Mishra expired on dated 21/01/2019 leaving behind his legal heirs Smt.Gaeta Prabhakar Mishra 2) Shri Pawankumar Mishra 3) Mrs. Preeti Prabhakar Mishra 4) Neha Prabhakar Mishra 5) Priya Prabhakar Mishra, Further said legal heirs entered into registered Sale Agreement executed on dated 31/03/2021 and registered on dated 02/07/2021 vide registered under doc. no. PLR/4194/2021 executed by and between Smt.Gaeta Prabhakar Mishra 2)Shri Pawankumar Prabhakar Mishra 3)Mrs. Preeti Prabhakar Mishra 4) Neha Prabhakar Mishra 5) Mrs. Priya Pramod Tripathi before marriage Priya Prabhakar Mishra (Vendor) and Mr. Zohar Mustansir Kapadia (Purchaser), as per the said transaction said property owned and possessed by the Mr. Zohar Mustansir Kapadia & they intend to sell out the said property to Mr. Anan Kishor Sankhe & Mrs. Kamini Kishor Sankhe. All person's having claim against or in respect of the said flat/property or any part thereof by way of sale, exchange, mortgage (equitable, registered, Legal heirs or otherwise), gift, trust, inheritance, family arrangement, maintenance, bequest, partnership, possession, lease, sub-lease, tenancy, license, lien, charge, pledge, easement or otherwise howsoever are hereby requested to notify the same in writing to me / as with supporting documentary evidence as the address mentioned herein below within 14 days from the date hereof, failing which the claim or claims if any of such person or persons will be considered to have been waived and/or abandoned.

Sd/-

Date:29/11/2025

Advocate Rupali S Pewekar(Capta)

126, 1st Floor, Harmony Plaza, Opp. Yes Bank, Borisar (West), Borisar-401501. Mob: 9222786123. Email: rupali.pewekar@gmail.com

PUBLIC NOTICE

Notice is hereby given that, my client intends to Purchase the below mentioned from the below mentioned land owner with all their shares, rights, title and interest of land property described in the schedule hereunder written. The land location at Post: Shirdhon, Taluka Panvel, District- Raigad- 410221. All persons having rights, title, benefits, interest, share, claim or demand in respect of the below mentioned property and/or any part/s thereof by way of sale, transfer, exchange, lease, sub-lease, assignment, Mortgage, Charge, lien, inheritance, bequest, succession, gift maintenance, easement, trust, tenancy, sub-tenancy, leave and license, care takers basis, occupation, possession, family arrangement/settlement, decree or order of any court of law, contracts /agreements or otherwise howsoever are hereby required to make the same known in writing along with documentary evidence, to the undersigned within 14 days from the date hereof, failing which the claim or claims, if any shall be deemed to have been waived.

THE SCHEDULE ABOVE REFERRED TO

Village	Survey No. & Hissa No	Area H-R-Sq.Mtrs	Aakar	Owner name
Mangje- Shirdhon Taluka - Panvel District- Raigad	383/1	Total area 0.42.10 Puthkaraha 0.16.20	2.70	Anam Balaram Choudhari Suresh Halaram Choudhari Mangla Vasant Thakur Parvati Shankar Patil Vanashali Chaudhankant Bhonkar Meena Santosh Bhagat Ananta Halaram Choudhari
		Total area 0.57.30 Out of Total area 0.30.10 Puthkaraha 0.16.20		
		Out of Total area we are interested in only		
		0.46.30		
	383/7	0.00.80	0.09	
	Total Area	0.47.10		
Date: 29.11.2025. Adv. Tanuja N. Lomate (Advocate of High Court)				
Place :- Panvel (B.Com., L.L.M. DCL., ADR)				
Off Add:- Shop No. 04, Aayushi Pride C. IL S. Ltd., Plot No. 37, Sector - 04, Karanjade, Taluka - Panvel, District - Raigad - 410206.				

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR SHREE MAHAGANGA SUGAR MILLS LIMITED OPERATING IN AGRO PRODUCTS RETAILERS AND DISTRIBUTORS AT ROOM NO. 18, WITHAL WADI, SAWANT CHWL, AZAD NAGAR, NEAR TEP. DARGH, ANDHERI WEST, MUMBAI - 400058 MAHARASHTRA	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/ LLP No.	NAME: Shree Mahaganga Sugar Mills Private Limited PAN: AABCE0949L CIN: U32109MH1991PLC063227
2 Address of the registered office	Room No. 18, Vitthal Wadi, Sawant Chwl, Azad Nagar, Near Tep. Dargh, Anther West, Mumbai - 400058, Maharashtra
3 URL of website	No website
4 Details of place where majority of fixed assets are located	As per the Balance Sheet. For more details contact on: crp.mahaganga@gmail.com
5 Installed capacity of main products/services	NA
6 Quantity and value of main products/ services sold in last financial year	NA
7 Number of employees/ workmen	NA
8 Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	31st March, 2024 (email at plno. 9)
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For Detailed EOI and eligibility criteria, please contact on: crp.mahaganga@gmail.com
10 Last date for receipt of expression of interest	14-12-2025
11 Date of issue of provisional list of prospective resolution applicants	24-12-2025
12 Last date for submission of objections to provisional list	29-12-2025
13 Date of issue of final list of PRA	08-01-2026
14 Date of issue of JAI, EM and request for resolution plans to FPRAs	13-01-2026
15 Last date for submission of resolution plans	12-02-2026
16 Process email id to submit Expression of Interest	crp.mahaganga@gmail.com
17 Details of CD's registration status as MSME	Registration No.: NA
Sd/- CA BHARATI MANOJ DAGA Resolution Professional For Shree Mahaganga Sugar Mills Limited Reg. No.: IBB/PA/001/JP-P-01963/2020-2021/13070 AFA No.: AA/113070/02/311225/107325 Valid till: 31st December 2025	
Date: 29/11/2025 Place: Mumbai	

BOMBAY MERCANTILE CO-OPERATIVE BANK LIMITED. (ESTD 1928) (Multi State Scheduled Bank)	
Registered Office: 2nd G, Bapawade Building, 75, Mahatma AS Road, Mumbai - 400 005. Tel: 022-24220001 / 44-022-2214809 Fax Account Balance Enquiry Mssd Call: 9122044661 Toll Free No: 1800 221 804 1. ENE CODE: 076600000001	
SECURITY INTEREST (ENFORCEMENT) RULES, 2002 [RULE 8(1)] POSSESSION NOTICE (For Immoveable Property)	
Whereas, The undersigned being the Authorized Officer of the Bombay Mercantile Co-op. Bank Ltd. P.D' Mello Road Branch. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 02.08.2025 calling upon the borrower Sameer Shaukat Lokandwala & Shaukat Ramzanali Lokhandwalat to repay the amount mentioned in the notice being of Rs.14,11,231.78 (Rupees Fourteen lacs Eleven Thousand Two Hundred Thirty One & Paise Seventy Eight Only) plus future interest, within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower, guarantors and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described here-in-below in exercise of powers conferred on him under section 13(4) of the said Act 2002 read with rule 9 of the said rule on this 27 th November 2025. The borrower in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bombay Mercantile Co-operative Bank Ltd., for an amount of and future interest thereon. The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available to redeem, the secured assets.	
Description of Immoveable Property Flat No 601, 6 th Floor, Green Woods Cidco Plot No 179-A, Sector 30, Kharghar Navi Mumbai 410210 Sd/- (JAVID PATEL) AUTHORISED OFFICER	
Date : 27 th November, 2025 Place : Kharghar	

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN TO ALL Concerned that my clients i.e. (1) SHIOBHA RAMCHANDRA PARDESHI D/O SULOCHANA CHIHOTELAL PARDESHI (2) KAMLESH CHIHOTELAL PARDESHI (3) GRISHA HIERO MANI D/O SULOCHANA CHIHOTELAL PARDESHI (4) KAILASH CHIHOTELAL PARDESHI (5) DASHIRATHI CHIHOTELAL PARDESHI being the claimant to be the Surviving Legal heirs and representatives of SULOCHANA CHIHOTELAL PARDESHI Alias SULOCHANA CHHOTELAL PARDESHI (As Per Death Certificate) for the Shop No. 6, Ground Floor, B-Wing, Green Park Bldg. No. 5 Chs. Ltd., Shanti Park, Mira Road (E), Thane-401107, (hereinafter known as the said Shop). FURTHER (1) KAILASH CHIHOTELAL PARDESHI (2) SULOCHANA CHIHOTELAL PARDESHI (during her life time) are the owners of the said Shop, having being purchased from M/S. AGARWAL BUILDERS, by way of Agreement dated 04/05/1994 and the same was registered at Mumbai under serial No. PBBM-318-1994 dated 20/08/1994. But the owner i.e. SULOCHANA CHIHOTELAL PARDESHI Alias SULOCHANA CHHOTELAL PARDESHI (As Per Death Certificate) had expired on dated 20/10/2025, at Home, having death Registration No. D202527908300001230, dated 06/11/2025 and her Husband i.e. CHIHOTELAL KANDHAI PARDESHI is also expired on dated 26/05/1983, at Mumbai, having death Registration No. D1714, dated 08/06/1983 and leaving behind her Two Married Daughters i.e. (1) SHIOBHA RAMCHANDRA PARDESHI (2) GRISHA HIERO MANI and her Three Sons i.e. (1) KAMLESH CHIHOTELAL PARDESHI (2) KAILASH CHIHOTELAL PARDESHI (3) DASHIRATHI CHIHOTELAL PARDESHI as her only legal heirs and representatives on accordance with the law of succession under which She was governed at the time of her death. THEREFORE, ANY MEMBER OF PUBLIC or the Competent Authority appointed under the Maharashtra Stamps Act, 1958, having objection against the Legality of (1) SHIOBHA RAMCHANDRA PARDESHI D/O SULOCHANA CHIHOTELAL PARDESHI (2) KAMLESH CHIHOTELAL PARDESHI (3) GRISHA HIERO MANI D/O SULOCHANA CHIHOTELAL PARDESHI (4) KAILASH CHIHOTELAL PARDESHI (5) DASHIRATHI CHIHOTELAL PARDESHI being the claimant to be the Surviving Legal heirs and representatives of SULOCHANA CHIHOTELAL PARDESHI Alias SULOCHANA CHHOTELAL PARDESHI (As Per Death Certificate) of the said Shop, in any manner howsoever and whatsoever by way of Gift, occupancy right, inheritance, mortgage, transfer, sale, gift, lease, license, lien, charge, trust, maintenance, easement, tenancy in perpetuity or any civil or criminal litigations or recovery proceedings should intimate in writing to me within 15 days from the date of Publication, hereof with proof thereof against accountable receipt or by registered A/D post, failing which the claim or claims, if any of such person/s will be considered to have been waived and/or abandoned. Sd/- Place: Mira Road (E), Thane. Adv. Akta M. Parikh Shop No. 21 & 22, 1st Floor, Crystal Plaza, Station Road, Mira Road (E), Dist: Thane-401107. Date:29/11/2025

PUBLIC NOTICE

Notice is given on behalf of my client Mr. Akar Riyaz Ahmad Khan, Age 51, Residing at Plot No 64, Near Rajindra Ashram, Sector 1, Ghansoli, Navi Mumbai 400701, He is owner of the property which is situated at village Lohop, Taluka-Khalapur, District. Raigad, Notice is hereby given to the public that the following original property document(s) pertaining to the property described below have been irreversibly lost/misplaced as described in the title record., The description of that property is as follows:

Survey /Gut No	Area (Arc.Sq.Mtrs)	Revenue assessment (Rs)
56/54	14.39.80	143.9

Boundaries of said property On or towards the North by: Plot no:55 ,On or towards the South by: Plot no:53, On or towards the East by: Plot no:63 & 65, On or towards the West by: Internal Road

Lost Documents Details :-

1. Documents evidencing acquisition of the said land by Vitthal Walku Jadhav and/or predecessors in title.
 2. Sale deed between Vitthal Walku Jadhav and M/s. Vithoba Rural Development Industrial complex , Mumbai through its partner Darabakhsh Aaroma Nikorawala (Purchaser)
 3. Sale deed between M/s. Vithoba Rural Development Industrial complex , Mumbai through its partner Darabakhsh Aaroma Nikorawala and M/s. K.S Money commercial executive , amsa structural Pvt ltd (Purchaser)
- Above said lost documents are missing/lost by the owner Mr. Akar Riyaz Ahmad Khan and he has filed a complaint with the police station regarding the missing/lost of the original documents. Lost Property Registration Number 2171/2025

Therefore any person(s) having any claim in respect of the above referred property or part thereof by way of sale, exchange, mortgage, charge, gift, maintenance, inheritance, possession, lease, tenancy, sub tenancy, lien, license, hypothecation, transfer of title or beneficial interest under any trust right of prescription or pre-emption or under any Agreement or other disposition or under any decree, order or Awards otherwise claiming, howsoever, are hereby requested to make the same known in writing together with supporting documents to the undersigned at Flat No 101, 1st Floor, Thane Vastu Ship, Edulji Road, Near Awaj mandap decorations, Charai, Tembhi Naka, Thane West - 400601, within a period of 7 days (both days inclusive) of the publication hereof failing which the claim of such person(s) will be deemed to have been waived and/or abandoned. Sd/-

Date: 28/11/2025

Place: Thane

Adv. Digambar G. Shinde

Add- 1st Floor, Thane Vastu Ship, Edulji Road, Near Awaj mandap decorations, Charai, Tembhi Naka, Thane West - 400601 Mob No. 8424988973

PUBLIC NOTICE

TAKE NOTICE THAT on behalf of our client, we are investigating the title of (i) M/s. Shree Jari Mari Builders and Developers and (ii) Mr. Ganesh Deepak Shinde ("Owners") in respect of the property more particularly mentioned hereunder in the Schedule - I (a) and (b) respectively (hereinafter collectively referred to as "Said Property").

We have been informed by the Owner that the following original deeds of the Said Property as mentioned in the Schedule II hereunder ("Deeds"), which were in the custody of the erstwhile/previous owners, have been lost/ missing and are not traceable in spite of diligent search conducted by the erstwhile/previous owners.

We have further been informed by the Owner that said Deeds have not been lodged/ deposited with any Lender/Bank/Financial Institution/ Person/ Party etc. nor the Owner or erstwhile owners have authorized any third person/ party to deal with the Said Property or any part thereof. It is hereby informed to the public at large not to deal or carry out any transaction with any third person on the basis of said lost/ misplaced Deeds.

If any person(s) including society/trust/Company/ LLP/Partnership Firm come across with said Deeds and/ or having any claim or right in respect of the Said Property and/ or the said Deeds of the Said Property and/ or any part thereof, by way of encumbrance, inheritance, share, sale, assignment, development rights, liability or commitment or demand, exchange, partition, mortgage, maintenance, lease, under- lease, lien, license, gift, possession, partnership, tenancy, trust, charge, bequest, pledge, guarantee, easement, loans, FSI consumption, advances, injunction, lispendens or any other attachment, or under any decree, order or award passed by any Court of Law, Tribunal, Revenue or Statutory Authority or arbitration, right of prescription or pre-emption or encumbrance howsoever or otherwise, is hereby required to intimate to the undersigned within Seven (7) days from the date of publication of this notice of his/her right or claims, if any, with all supporting documents, failing which any future transaction / transfer shall be done without reference to such right or claim and all right or claims, if any, of such person/s/ entity and the same shall be treated as relinquished/ waived and not binding on our client and/ or Owner.

SCHEDULE - I

(Description of the Said Property)

- (a) All that piece and parcel of (i) land admeasuring 700 Sq. Mtrs. bearing Survey No. 11/5, (ii) land admeasuring 1720 Sq. Mtrs. bearing Survey No. 12/1, (iii) land admeasuring 1450 Sq. Mtrs. bearing Survey No. 12/2/2, and (iv) land admeasuring 480 Sq. Mtrs. bearing Survey No. 12/3, all situated at Village Adivali Dhokadi, Taluka Ambemath, District Thane.
- (b) All that piece and parcel of land admeasuring 1500 Sq. Mtrs. bearing Survey No. 12/2/1, situated at Village Adivali Dhokadi, Taluka Ambemath, District Thane.

SCHEDULE - II

(Details of the Deeds)

1. Original Conveyance Deed dated 09.08.2010 registered with the concerned Sub-Registrar bearing reg. no. U1IN-3/3198/2010 executed by Ravikant Ramesh Patil and Mohammed Hamid Gulam Hussain Sayyed.
2. Original Conveyance Deed dated 04.10.2018 registered with the concerned Sub-Registrar bearing reg. no. U1IN-3/7888/2018 executed by Mohammed Hamid Gulam Hussain Sayyed in favor of Motichand Panchu Gupta.

Sd/-

Adv. Apurva Ukirade,

CS-30, Metro Plaza, Behind Metro Mall, Netivali, Kalyan West, Thane 421306.

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN TO ALL Concerned that my clients i.e. (1) SHIOBHA RAMCHANDRA PARDESHI D/O SULOCHANA CHIHOTELAL PARDESHI (2) KAMLESH CHIHOTELAL PARDESHI (3) GRISHA HIERO MANI D/O SULOCHANA CHIHOTELAL PARDESHI (4) KAILASH CHIHOTELAL PARDESHI (5) DASHIRATHI CHIHOTELAL PARDESHI being the claimant to be the Surviving Legal heirs and representatives of SULOCHANA CHIHOTELAL PARDESHI Alias SULOCHANA CHHOTELAL PARDESHI (As Per Death Certificate) for the Flat No. 002, Ground Floor, Bldg. No. C-14, Unique Breeze Chs. Ltd., Shanti Park, Mira Road (E), Thane-401107, (hereinafter known as the said Flat). FURTHER (1) SULOCHANA CHIHOTELAL PARDESHI (during her life time) (2) KAMLESH CHIHOTELAL PARDESHI are the owners of the said Flat, having being purchased from M/S. UNIQUE SHANTI DEVELOPERS, by way of Agreement dated 19/04/1994 and the same was registered at Thane-4 under serial No. CIIIIA-1485-1994 dated 03/05/1994.

But the owner i.e. SULOCHANA CHIHOTELAL PARDESHI Alias SULOCHANA CHHOTELAL PARDESHI (As Per Death Certificate) had expired on dated 20/10/2025, at Home, having death Registration No. D202527908300001230, dated 06/11/2025 and her Husband i.e. CHIHOTELAL KANDHAI PARDESHI is also expired on dated 26/05/1983, at Mumbai, having death Registration No. D1714, dated 08/06/1983 and leaving behind her Two Married Daughters i.e. (1) SHIOBHA RAMCHANDRA PARDESHI (2) GRISHA HIERO MANI and her Three Sons i.e. (1) KAMLESH CHIHOTELAL PARDESHI (2) KAILASH CHIHOTELAL PARDESHI (3) DASHIRATHI CHIHOTELAL PARDESHI as her only legal heirs and representatives on accordance with the law of succession under which She was governed at the time of her death.

THEREFORE, ANY MEMBER OF PUBLIC or the Competent Authority appointed under the Maharashtra Stamps Act, 1958, having objection against the Legality of (1) SHIOBHA RAMCHANDRA PARDESHI D/O SULOCHANA CHIHOTELAL PARDESHI (2) KAMLESH CHIHOTELAL PARDESHI (3) GRISHA HIERO MANI D/O SULOCHANA CHIHOTELAL PARDESHI (4) KAILASH CHIHOTELAL PARDESHI (5) DASHIRATHI CHIHOTELAL PARDESHI being the claimant to be the Surviving Legal heirs and representatives of SULOCHANA CHIHOTELAL PARDESHI Alias SULOCHANA CHHOTELAL PARDESHI (As Per Death Certificate) of the said Flat, in any manner howsoever and whatsoever by way of Gift, occupancy right, inheritance, mortgage, transfer, sale, gift, lease, license, lien, charge, trust, maintenance, easement, tenancy in perpetuity or any civil or criminal litigations or recovery proceedings should intimate in writing to me within 15 days from the date of Publication, hereof with proof thereof against accountable receipt or by registered A/D post, failing which the claim or claims, if any of such person/s will be considered to have been waived and/or abandoned. Sd/-

Place: Mira Road (E), Thane.

Date:29/11/2025

Adv. Akta M. Parikh

Shop No. 21 & 22, 1st Floor, Crystal Plaza, Station Road, Mira Road (E), Dist: Thane-401107.